

NAME OF CORPORATE DEBTOR : M/S BAREILLY HIGHWAYS PROJECT LIMITED

DATE OF COMMENCEMENT OF CIRP : 23RD SEPTEMBER, 2024

LIST OF CREDITORS AS ON : 18TH DECEMBER, 2025

LIST OF OPERATIONAL CREDITORS (OTHER THAN WORKMEN AND EMPLOYEES AND GOVERNMENT DUES)

(AMOUNT IN Rs)

S.NO	NAME OF CREDITOR	DETAILS OF CLAIM RECEIVED		DETAILS OF CLAIM ADMITTED					AMOUNT OF CONTINGENT CLAIM Rs.	AMOUNT OF ANY MUTUAL DUES, THAT MAY BE SET-OFF	AMOUNT OF CLAIM NOT ADMITTED	REMARKS, IF ANY
		DATE OF RECEIPT	AMOUNT CLAIMED	AMOUNT OF CLAIM ADMITTED	NATURE OF CLAIM	AMOUNT COVERED BY SECURITY INTEREST	AMOUNT COVERED BY GUARANTEE	WHETHER RELATED PARTY?				
1	ERA INFRA ENGINEERING LIMITED	21.08.2025	81,04,42,85,256	-	OPERATIONAL DEBT	-	-	YES	81,04,42,85,256	-	-	In view of the specific disclosure made in FORM-B dated 21.08.2025, it is evident that the sole basis of the claim is the Arbitral Award dated 08.07.2025. The Arbitral Award dated 08.07.2025 is an outcome of an arbitration proceeding which was initiated post passing of the CIRP order on 23.09.2024, i.e. during the force of Moratorium under Section 14 of the Code of 2016, which goes against the objectives of the Code of 2016, and is contrary to law. Further the said award is currently under challenge before the Hon'ble Delhi High Court through petition O.M.P. (Comm.) 377 of 2025, filed under Section 34 of the Arbitration and Conciliation Act, 1996. which is pending adjudication. The claim cannot be verified or admitted solely based upon award dated 08.07.2025 and is being treated as a contingent claim pending final adjudication.
TOTAL			81,04,42,85,256	-	-	-	-	-	81,04,42,85,256	-	-	

CMA Sandeep Goel
Resolution Professional
M/s Bareilly Highways Project Limited (Under CIRP)

Date: 18.12.2025

Place: New Delhi